

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 11th day of December, 2001.

Original Application No. 1585 of 2001
(D.No.5054 of 2001)

CORAM:-

Hon'ble Mr. Rafiquddin, J.M.

1. Smt. Kamla Devi w/o Late Sri Babu Lal,
2. Subhash Chandra S/o Late Babu Lal,
Both resident of Mohalla Maiyan Sadabad Gate,
Hathras, district Mahamaya Nagar(Hathras).

(Sri J.Narain, Advocate)

.Applicant

Versus

1. Union of India through Chairman
Income Tax Board, Finance Ministry,
Government of India, New Delhi.
2. Chief Income Tax Commissioner, Kanpur.
3. Income Tax Commissioner Sanjai Place, Agra
Range, Aligarh.
4. Income Tax Officer, Hathras.

(Sri R.C. Joshi, Advocate)

.Respondents

O R D E R (O_r_a_l)

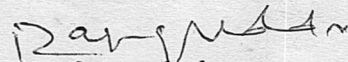
By Hon'ble Mr. Rafiquddin, J.M.

This OA has been filed by the applicant for issue of a direction to the respondents to provide employment to applicant no.2, who is the son of applicant no.1 on compassionate ground in the office of the respondents and also to direct respondent no.2 to decide the representation of the applicant pending before him. The applicant no.1 is widow of late Babu Lal, while the applicant no.2 is the son. While Late Babu Lal was working as Daftry in the Office I.T.O. Hathras, died on 27-11-1997 leaving behind him the applicant and two other unmarried sons and two unmarried daughters. After the death of Late Babu Lal the applicant no.1 submitted an application before respondent no.5 seeking employment to the applicant no.

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under dying in harness rules on 20-12-1997, a copy of which is Annexure-2 to the OA. It is claimed that applicant no.2 is qualified and belongs to S.C. reserved category. The applicant also submitted ~~that~~ another application 5-1-1998 and -5-5-1998. The I.T. Commissioner, Agra vide his letter dated 6-1-1999 directed the respondent no.1 to submit complete application alongwith the required documents. The applicant no.1 in response to this direction submitted an application alongwith the required documents. The applicant was informed by respondent no.5 vide his letter dated 17-2-2000 (Annexure-g to the O.A.) that the application submitted by the applicant has been forwarded to the Chief Income Tax Commissioner, Kanpur, for necessary action and necessary orders will be passed by him.

2. After having heard counsel for the parties and considering the facts and circumstances of the case, the OA is disposed of with the direction to the Chief Income Tax Commissioner, Kanpur, respondent no.2 to pass an appropriate order on the application submitted by the applicant for appointment of applicant no.2 on compassionate ground, which was forwarded by I.T. Commissioner, Agra vide his letter dated 10-2-2000, within a period of three months from the date of communication of this order. There shall be no order as to costs.


Member (J)

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